Rep. by

8 SALL International Limited a company formed Life peristaned under the Colombia, but having its registered office at Calcutto in the constant of the constant

offs with a THE PORTALAWS (AMENDMENT) ACT 12978 in the literature of the laterature of the laterature

nhay!

No. 17 of 1978

[4th May, 1978.]

An Act further to amend the Indian Ports Act, 1908 and the Major Port Trusts Act, 1963.

法自执证明的权益。 远时 用怕

Be it enacted by Parliament in the Twenty-ninth Year of the Republic of India as follows: — Shada allowed as a wear of as the many of India as follows: — Shada allowed as a wear of the Republic and India as follows: — Shada allowed as a wear of the Republic and India as follows: — Shada allowed as a wear of the Republic and India as follows: — Shada allowed as the India as follows: — Shada allowed as followed as follows: — Shada allowed as followed as followe

Short title.

Amendament of section 5 of Act 15 of 1908.

1. This Act may be called the Port Laws (Amendment) Act, 1978.

Research to Amendment) Act, 1978.

2. In the Indian Ports Act, 1908, in sub-section (1) of section 5, the following Explanation shall be inserted at the end, namely:

rebut be Explanation.—For the removal of doubts, it is hereby declared that the power conferred on the Government by this sub-section includes the power to alter the limits of any port by uniting with that port any other port or any part of any other port.

under the Companies Act; have a compistered office as Vagun in the

Amendment of section 133 of Act 38 of 1963. 3. In section 133 of the Major Port Trusts Act, 1963, in sub-section (3), after the words "that corresponding law shall, on such application, cease to have force in relation to that port", the words and figures "and section 6 of the General Clauses Act, 1897, shall apply as if such corresponding law were a Central Act and such cesser of operation were a repeal" shall be inserted.

10 of 1897.